

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**  
**(IB)-860(PB)/2022**

**IN THE MATTER OF:**

State Bank of India

**Vs.**

Shri Gulshan Dhingra

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) IBC

**Order delivered on 08.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Amit Dhall Adv.

**ORDER**

Proxy Counsel on behalf of the Petitioner is present and submitted that the main counsel is not available at this point of time and therefore, sought adjournment. In view of this, list the matter on **02.04.2024**.

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**